FORM NO. 16

[*See* rule 31(1)(*a*)]

Certificate under section 203 of the Income-tax Act, 1961 for tax deducted at source from income chargeable under the head "Salaries"

Name and address of the Employer				Name and designation of the Employee				
PAN No. of the Deductor TAN No. of the Deductor			9	PAN No. of the Employee				
Acknowledgement Nos. of all quarterly statements of TDS under sub-section (3) of section 200 as provided by TIN Facilitation Centre or NSDL web-site			of	Period			Assessment year	
Qu	arter Ac	knowledgement No		From	То			
	DETAILS OF SA	LARY PAID AND	ANY	OTHER INCOM	E AND TAX D	DEDUCTEI)	
1. Gros	ss salary							
	ry as per provisions	contained in						
secti	on 17(1)		Rs.					
(b) Valu	e of perquisites u/s	17(2) (as per						
Forn	n No. 12BA, where	ver applicable)	Rs.					
	its in lieu of salary							
) (as per Form No.							
	rever applicable)	,	Rs.					
(d) Tota					Rs.			
2. Less	: Allowance to the	extent exempt						
2. Less: Allowance to the extent exempt under section 10								
A	Allowance	Rs.						
		110.	ł		Rs.			
			<u> </u> 		Rs.			
3. Bala	nce (1 – 2)		ļ Ī		No.			
	uctions :		<u>l</u>					
(a) Entertainment				İ				
allowance			Rs.					
(b) Tax on			Ì			j		
Employment			Rs.					
5. Aggregate of 4(a) and (b)			Ì		Rs.			
6. Income chargeable under the head								
'Salaries' (3 - 5)						R	s.	
7. Add	: Any other income	e reported by the						
employee								

	Rs.]		
8.	Gross total income (6 + 7)			Rs.
9.	Deductions under Chapter VI-A			Rs.
	(A) sections 80C, 80CCC and 80CCD			
			Gross amount	Deductible amount
	(a) section 80C			
	(i)	Rs.		
	(ii)	Rs.		
	(iii)	Rs.		
	(iv)	Rs.		
	(v)	Rs.		
	(vi)	Rs.	Rs.	Rs.
	(b) section 80CCC		Rs.	Rs.
	(c) section 80CCD		Rs.	Rs.

Notes: 1. Aggregate amount deductible under section 80C shall not exceed one lakh rupees.

2. Aggregate amount deductible under the three sections, i.e., 80C, 80CCC and 80CCD, shall not exceed one lakh rupees.

	(B) other sections (e.g., 80E, 80G etc.) under Chapter VI-A			
		Gross amount	Qualifying amount	Deductible amount
	(a) section	Rs.	Rs.	Rs.
	(b) section	Rs.	Rs.	Rs.
	(c) section	Rs.	Rs.	Rs.
	(d) section	Rs.	Rs.	Rs.
	(e) section	Rs.	Rs.	Rs.
10.	Aggregate of deductible amount			
	under Chapter VI-A			Rs.
11.	Total income (8-10)	Rs.		Rs.
12.	Tax on total income	Rs.		Rs.
13.	Surcharge (on tax computed at			
	S. No. 12)	Rs.		Rs.
14.	Education Cess @2% (on tax at S. No. 12 <i>plus</i> surcharge at S. No. 13)			Rs.
15.	Tax payable (12+13+14)			Rs.
16.	Relief under section 89 (attach details)	Rs.		Rs.
17.	Tax payable (15-16) Rs.	Rs.		Rs.
18.	Less: (a) Tax deducted at source u/s 192(1)		Rs.	Rs.
	(b) Tax paid by the employer on behalf of the employee u/s 192(1A) on perquisites u/s 17(2)		Rs.	Rs.

19.	Tax payable/refundable (17-18)		Rs.	Rs.
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DETAILS OF TAX DEDUCTED AND DEPOSITED INTO CENTRAL GOVERNMENT ACCOUNT

(The Employer is to provide payment-wise details of tax deducted and deposited)

S.	TDS	Surcharge	Education	Total tax	Cheque/DD	BSR Code of	Date on which	Transfer
No.	Rs.	Rs.	Cess	deposited	No. (if any)	Bank branch	tax deposited	voucher/Challan
			Rs.	Rs.			(dd/mm/yy)	Identification No.
1.								
2.								
3.								
4.								
5.								
6. 7.								
8.								
9.								
10.								
I.		. son/da	ughter of		working in the	capacity of	(desi	gnation) do hereby
certif	y that a su	m of Rs.		Rupees	(i	n words)] has be	en deducted at sou	rce and paid to the
								sed on the books of
			er available 1			C		
	,							
DI								
Place	?						<u>.</u>	
Date Signature of the person responsible for deduction of tax							deduction of tax	
					Full Na	me		

Designation